



2026:AHC:33089-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 1218 of 2026

Smt. Kiran Devi

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajjan Kumar, Tara Chand Kaushal
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.

HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:

"(i) Issue a writ, order or direction in the nature of mandamus commanding/directing the Respondent nos. 2 and 3 to carry out fair investigation and take appropriate action against the accused/respondent no. 4 to 7 in Case Crime No. 0380 of 2025, under Sections 105, 352, 351(2) of B.N.S., 2023 and Section 3(2)(V) and 3(1)(Da) of SC/ST Act, Police Station- Roora, District- Kanpur Dehat forthwith.

(ii) Issue a writ, order or direction in the nature of mandamus directing the respondent no. 3 to immediate arrest the accused/respondent no. 4 to 7 in pursuance of F.I.R. dated 11.12.2025 being Case Crime No. 0380 of 2025, under Sections 105, 352, 351(2) of B.N.S., 2023 and Section 3(2)(V) and 3(1)(Da) of SC/ST Act, Police Station- Roora, District- Kanpur Dehat and to direct the respondent no. 3 to fairly investigate the matter and file charge sheet against accused/respondent no. 4 to 7.

(iii) Issue any other writ, order or direction which this Hon'ble Court may deem fit and proper in the present circumstances of the case.

(iv) Award cost of the writ petition in favour of the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the victim in the instant case and the impugned first information report has been lodged by brother in-law of the petitioner on 11.12.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Senior Superintendent of Police, Kanpur Dehat, highlighting her grievance and seeking fair and impartial investigation and if such an application is moved before the Senior Superintendent of Police, Kanpur Dehat, the Senior Superintendent of Police, Kanpur Dehat/respondent no. 2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 13, 2026

KU